



# THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No.: WP(C)/3816/2021

RAMEN KR SARMA AND 41 ORS SON OF LT BRINDESWAR SARMARESIDENT OF VILL-BALITARA,P.O-BALITARA, DIST.- NALBARI, PIN- 781349, ASSAM.

2: BIPIN CHUTIA
YEARSSON OF LT. JAYRAM CHUTIA
RESIDENT OF VILL-CHOWKHAM
P.O- CHABATI
DIST.- LAKHIMPUR
PIN- 787051
ASSAM.

3: PHULEN DAS SON OF LT. BHUDHAR DAS RESIDENT OF VILL-TIHU TOWN P.O- TIHU DIST.- NALBARI PIN- 781371 ASSAM.

4: NABANITA PACHANI
DAUGHTER OF LT. ROHIT PACHANI
RESIDENT OF VILL-TAKLIGAR
P.O- TEOK
DIST.- JORHAT
PIN- 785112
ASSAM.

5: DEBENDRA GOGOI SON OF LT. LANKESWAR GOGOI RESIDENT OF VILL-DIGHALI P.O- DHAKUAKHANA DIST.- LAKHIMPUR PIN- 787077



#### ASSAM.

6: TARULATA DEVI DAUGHTER OF KIRAN CH. SARMA RESIDENT OF VILL-BAKARGHAR P.O- TENGABARI DIST.-UDALGURI PIN- 784525 ASSAM

7: KUSHAL HAZARIKA SON OF TILOK HAZARIKA RESIDENT OF VILL-RANGATHALI BAGICHA P.O- KALAIGAON DIST.- UDALGURI ASSAM.

8: PRANAB KR. NATH
SON OF LT. K.K. NATH
RESIDENT OF VILL-ANADHOWAPARA
P.O- PANERI
DIST.- UDALGURI
PIN NO. 784523
ASSAM.

### 9: BUL NATH

SON OF LT. THAGIRAM NATH RESIDENT OF VILL- SONAIPATI P.O- RANGASHI DIST.- MAJULI PIN NO. 785106 ASSAM.

10: KAMALESH SARMA SON OF LT. BHADRA KT. SARMA RESIDENT OF VILL- BARAZARA P.O- BARAZARA DIST.- NALBARI PIN NO. 781334 ASSAM.

11: DIPUL TALUKDAR SON OF LT. PRAHLAD TALUKDAR RESIDENT OF VILL- ADABARI P.O- ADABARI DIST.-BAKSA



PIN NO. 781372 ASSAM.

12: MAINUR ALI

SON OF LT. NIYAMAT ALI RESIDENT OF VILL- AMANI P.O- AMANI DIST.-NALBARI PIN NO. 781306 ASSAM.

13: DIPA RANI MEDHI
DAUGHTER LT. TANKESWAR MEDHI
RESIDENT OF VILL-DAKSHIN BIDYA NAGAR
P.O- SINGARI
DIST.-WEST KARBI ANGLONG
PIN- 782435
ASSAM.

14: DIL PRASHAD GAUTOM SON OF DILLI RAM GAUTOM RESIDENT OF VILL-NIKACHI P.O-NIKACHI DIST.-BAKSA PIN- 781372 ASSAM.

15: PANKAJ KR. BARUAH SON OF LT. BHADRA KANTA BARUAH RESIDENT OF VILL-MAHURA CHOKI P.O- MAHURA CHOKI DIST.-DARRANGI PIN- 784145 ASSAM

16: INDRANI MEDHI
DAUGHTER LT. ATUL CH. MEDHI
RESIDENT OF VILL-MALIKUCHI
P.O- BIDYAPUR
DIST.- NALBARI
PIN- 781335
ASSAM.

17: DIP KUMAR CHAKRABARTY SON OF LT. BHARAT CHANDRA CHAKRABARTY RESIDENT OF VILL-BANGAON P.O-BANGAON



DIST.- NALBARI PIN- 781303 ASSAM.

18: SOM NATH NEPAL

SON OF LT RAGHU NATH NEPAL RESIDENT OF VILL-GOLIA P.O- PANI BHARAL DIST.-SONITPUR PIN- 784176 ASSAM.

19: DHRUBLAL GIMIRE SON OF DHANAPATI GIMIRE RESIDENT OF VILL-NIKACHI P.O- NIKACHI DIST.-BAKSA PIN- 781372 ASSAM.

20: RUBINA DEVI DAUGHTER NARKANTA NATH RESIDENT OF VILL-FUZDARIPOTI P.O- TUKTUKI DIST.-NAGAON PIN- 782123 ASSAM.

21: CHASINDRA GOSWAMI
SON OF LT. UPENDRA NARAYAN GOSWAMI
RESIDENT OF VILL- BECHIMARI
P.O- KAITHALKUCHI
DIST.-NALBARI
PIN- 781370
ASSAM

22: RUHUL AMIN AHMED
SON OF LT. FAIZUDDIN
RESIDENT OF VILL-DHING GAON
P.O- DAGAON
DIST.-NAGAON
PIN- 782124
ASSAM.

23: IKRAMUL HUSSAIN SON OF LT. MUSLEM UDDIN ALI RESIDENT OF VILL-BARCHAPARI



P.O- GAROIMARI PATHAR DIST.- MORIGAON PIN- 782126 ASSAM.

#### 24: KUSHUM TALUKDAR

DAUGHTER LT. KABI TALUKDAR RESIDENT OF VILL-GAMARIMURI P.O- GAMARIMURI DIST.- NALBARI PIN- 731306 ASSAM.

25: DWIJEN TALUKDAR SON OF LT. BHADRA TALUKDAR RESIDENT OF VILL-JAGARA P.O- JAGARA DIST.- NALBARI PIN- 781330 ASSAM.

26: JAKIR HUSSAIN SON OF LT. NURMAHAMMAD ALI RESIDENT OF VILL-RAMPUR P.O- RAMPUR DIST.- NALBARI PIN- 781312 ASSAM.

## 27: BHIMLAL GHIMIRE

SON OF BISHNULAL GHIMIRE RESIDENT OF VILL-DHANSHRIPUR P.O- DIHIRA DIST.- BAKSA PIN- 781371 ASSAM.

#### 28: DWIJEN MISRA

SON OF LT. JIBESWAR MISRA RESIDENT OF VILL-AMANI P.O- AMANI DIST.- NALBARI PIN- 781306 ASSAM.



#### 29: MANOMATI DEKA

DAUGHTER LT. KHARGESWAR DEKA RESIDENT OF VILL-JAYMANGLA P.O- BARZARA DIST.- NALBARI PIN- 781334 ASSAM.

30: ASHOK BARAL

SON OF INDRA BARAL RESIDENT OF VILL-NIKACHI P.O- NIKACHI DIST.-BAKSA PIN- 781372 ASSAM.

31: APARUPA GOGOI

DAUGHTER LT. NANDA CH. GOGOI RESIDENT OF VILL-DHANDULI NAGAON P.O- TENGAPUKHURI DIST.- SARAIDEW PIN- 786686 ASSAM.

32: HEMONTA KR. BORA SON OF LT. SADANANDA BORA RESIDENT OF VILL- KARCHOWA P.O- KARCHOWA DIST.- SIVSAGAR PIN- 785684 ASSAM.

33: NASIUR HUSSAIN SON OF LT. ANISUR RAHMAN RESIDENT OF VILL-SANTAK P.O- SANTAK DIST.- SIVSAGAR PIN- 785687 ASSAM.

34: SUBHASH CH. GOSWAMI SON OF LT. BHAGABAN GOSWAMI RESIDENT OF VILL-ODALBAKRA P.O- ODALBAKRA DIST.- KAMRUP(M) PIN-781034



#### **ASSAM**

35: ABDUL MANNAN CHOUDHURY SON OF MAKSED ALI RESIDENT OF VILL-GUMA P.O- PHULBARI DIST.-BARPETA PIN- 781302 ASSAM.

36: RAMESH CH. SAIKIA SON OF LT. ARUN CH. SAIKIA VILL-GARMUR SATRA P.O- GARMUR SATRA DIST.-MAJULI PIN- 785104 ASSAM.

37: KUTUBUDDIN AHMED SON OF LT. FANIR ALI RESIDENT OF VILL. MADHAPUR P.O. MAROWA DIST. NALBARI PIN- 78134 ASSAM.

38: RAMEN SARMA
SON OF SAMINDRA NATH SARMA
RESIDENT OF VILL-KHATA RUPIABATHAN
P.O- CHAMATA
DIST.- NALBARI
PIN-781306
ASSAM.

39: BIDISHA BHAGABATI
DAUGHTER OF LT SATISH CH BHAGABATI
RESIDENT OF VILL-KAITHALKUCHI
P.O- KAITHALKUCHI
DIST.- NALBARI
PIN- 781370
ASSAM.

40: ALAKESH BAISHYA SON OF LT. UMESH CH BAISHYA RESIDENT OF VILL-BATCHAR P.O. BATCHAR DIST.- NALBARI PIN- 781303



#### ASSAM.

41: REKHA BARTHAKUR
DAUGHTER OF LT. NILA NATH BARTHAKUR
RESIDENT OF VILL-T.T.J
P.O- GHANGANI
DIST.- JORHAT
PIN- 785683
ASSAM.

42: UTPAL KR. SARMA SON OF LT. PRABODH SARMA RESIDENT OF VILL-BHABANIPUR P.O. BHABANIPUR DIST.- BAJALI PIN-781318 ASSAM

**VERSUS** 

THE STATE OF ASSAM AND 2 ORS REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM, SECONDARY EDUCATION DEPTT., DISPUR, ASSAM, GUWAHATI-781006.

2:THE DIRECTOR OF SECONDARY EDUCATION KAHILIPARA ASSAM GUWAHATI-781019.

3:THE COMMISSIONER AND SECRETARY TO THE GOVERNMENT OF ASSAM FINANCE DEPARTMENT DISPUR-781006 ASSAM

**Advocate for the Petitioner** : MR B CHOUDHURY

Advocate for the Respondent : SC, SEC. EDU.



## BEFORE HONOURABLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA

## **JUDGMENT & ORDER (ORAL)**

Date: 17-11-2021

Heard Mr. B Choudhury, learned counsel for the petitioners. Also heard Mr. R Mazumdar, learned counsel for the respondents no. 1 and 2 being the authorities under the Secondary Education Department, Government of Assam and Mr. A Chaliha, learned counsel for the respondent no. 3 being the authorities under the Finance Department, Government of Assam.

- 2. Without going into the details of the factual narration made in this writ petition, we take note that the present petitioners are Lecturers in various Junior Colleges in the State of Assam and the services of teaching staff of such Junior Colleges were provincialised under the Assam Junior College (Provincialisation) Act, 1996 (in short, the Act of 1996). But in doing so, these petitioners who claims to be similarly situated, were left out and they happen to be called dropped teachers.
- 3. A cabinet memorandum under Rule 17 of the Assam Rules of Executive Business was circulated on the subject regularization of services of dropped teachers in 53 (fifty three) Junior Colleges in Assam and the petitioners herein are also included in the list of such dropped teachers in respect of the 53 (fifty three) Junior Colleges.
- 4. The cabinet memorandum has raised a proposal which is extracted as below:
  - "11. In view of above and in consideration of all aspects it has been decided that the teachers (Lecturer) who were appointed before the College came under deficit Grant-in-aid and also received Government concurrence (subsequently provincialised under the Assam Junior College Provincialisation Act, 2012) shall be regularized on the following conditions:
  - (i) Equal nos of personal posts shall be created.
  - (ii) The regularization shall be prospective i.e. from the date of issue of of regularization order after creation of personal posts.



- (iii) The post stand abolished as soon as the incumbent relinquish the post for either reason.
- (iv) In case of regularization against 2<sup>nd</sup> post, there has to be more than 50 students in the concerned subject, in each class.
- (v) In case of regularization against 1<sup>st</sup> post, there has to be least 15 students in the concerned subject, in each class."
- 5. Accordingly, the approval of the cabinet was sought for regularizing the Lecturers of the 53 (fifty three) Junior Colleges, who were appointed prior to the respective Colleges being approved under the deficit-grants-in-aid. It is stated that the State Cabinet in its meeting held on 28.02.2016 had approved the proposal contained in the cabinet memorandum referred above.
- 6. Upon the cabinet having approved the proposal, the office memorandum dated 02.03.2016 was issued by the Principal Secretary to the Government of Assam in the Secondary Education Department and in the office memorandum of the Principal Secretary the terms of regularization of the Lecturers who were appointed prior to 01.02.2001 in respect of 48 (forty eight) Junior Colleges and 29.11.2010 in respect of 5 (five) Junior Colleges were specified, which again is peri-materia to what was provided in paragraph 11 of the cabinet memorandum.
- 7. Accordingly, it is a policy decision of the Government of Assam in the Secondary Education Department to regularize the service of such Lecturers as indicated above. It is an admitted position that the present petitioners are also included in the list of Lectures whose respective cases for regularization were approved by the cabinet as indicated.
- 8. But subsequent thereto there is an undated notification under the signature of the Commissioner and Secretary to the Government of Assam in the Secondary Education Department. By the said notification, the Commissioner and Secretary again takes up the issue of regularizing the services of dropped teachers of the Junior Colleges, which as noted above, had already been decided by the State Cabinet in its meeting of 28.02.2016.
- 9. The purport of the notification is that the Commissioner and Secretary is of the view

that the category of teachers whose regularization was approved by the State Cabinet would now be subjected to be provincialised under the Assam Secondary Education (provincialisation of Services of teachers and Re-organization of Education Institutions) Act, 2017 (in short, the Act of 2017).

- 10. We are unable to find anything on record as to why the Commissioner and Secretary was of such view. It is to be noted that a cabinet decision cannot be deviated or overturned by the Commissioner and Secretary through a notification.
- 11. In the hierarchy of the authorities under the Constitution of India, the State Cabinet finds its place much higher than the Commissioner and Secretary to the Government of Assam in the Secondary Education Department and any decision of the State Cabinet is binding on the Commissioner and Secretary and under the scheme of the Constitution, the Commissioner and Secretary has no jurisdiction of its own to deviate from a cabinet decision and take a different view. It is also noted that the claim of the petitioners is for regularization in services being dropped teachers when the other similarly situated teachers were provincialised under the Act of 1996 whereas the Act of 2017 is for provincializing the services of the teaching and non-teaching staff of the Venture Educational Institutions. As the respective Junior Colleges had been provincialised under the Act of 1996, it cannot be understood that they still retain the status of a Venture Education Institute so as to be subjected to the provisions of the Act of 2017.
- 12. From both points of view, the undated notification of the Commissioner and Secretary to the Government of Assam in the Secondary Education Department which finds place at page-120, Annexure-L, to the writ petition is unsustainable in law. Accordingly, the same is set aside as there is already a cabinet decision dated 28.02.2016 for regularizing the services of the petitioners and for the purpose the office memorandum dated 02.03.2016 had been issued by the Principal Secretary to the Government of Assam in the Secondary Education Department. The respondents are now directed to carry forward and bring the said process to its logical end at the earliest.
- 13. We have taken note that in the meantime some of the petitioners are approaching the date of retirement in the month of December, 2021.

- 14. From such point of view, the requirement of brining the process to its logical end be done positively within November, 2021 so that, if any benefits accrue to the petitioners, even the person who would retire by December, 2021, may have the benefit of regularization, at least for a few days prior to their retirement.
- 15. We have also taken note that apprehensions are being raised by the respondents regarding the information relating to the petitioners being not captured in the DISE Code for the given year. The same by itself would be irrelevant inasmuch the information to be captured in the DISE Code for the given year is a requirement under the provisions of the Act of 2017, whereas in the instant case, the regularization of petitioners would be pursuant to the cabinet decision of 2016 which was made even before the enactment of the Act of 2017.
- 16. All further notifications of the similar nature like the undated notification of the Commissioner and Secretary which has been interfered also stands set aside.
- 17. Writ petition stands allowed as indicated above.

**JUDGE** 

**Comparing Assistant**